- Mainstreaming of rag pickers in waste management activities.
- Eradication of manual scavenging activity through strict enforcement of the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013.
- Swachh Bharat Grading/Rating may be done for all Gram Panchayats, Municipalities, Blocks, Districts and States every year to promote competition among them.
- NITI Aayog may provide a common platform for resolution of inter-sectoral
 and inter-departmental issues. NITI Aayog should develop, in consultation
 with Ministries and State Governments, an objective assessment framework
 for (i) assessing ODF and (ii) assessing ODF plus, that is, cleanliness.

Schemes transferred from Centre to States

876. SHRI ANUBHAV MOHANTY: Will the Minister of PLANNING be pleased to state:

- (a) what are the development related schemes that have been transferred during the last two years ending the 31st March, 2015 from the Centre to States;
 - (b) whether the funds for these schemes are being provided by the Centre;
- (c) if so, the details of schemes transferred along the funds allocated therefor, State-wise; and
- (d) if not, how the Central Government proposes for the States to manage funds for carrying out the transferred schemes?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (RAO INDERJIT SINGH): (a) No development related scheme has been transferred from the Centre to States during last two years ending 31st March, 2015.

(b) to (d) Does not arise.

Allocation of funds to Odisha

- 877. SHRI BAISHNAB PARIDA: Will the Minister of PLANNING be pleased to state:
- (a) Whether it is a fact that Odisha has been discriminated in allocation of funds/packages as compared to its neighboring states;
 - (b) if so, the reasons therefor;

- (c) whether the State Government has lodged a protest in the matter;
- (d) if so, the details of grievances of the State Government; and
- (e) what action of the Central Government has taken to address the grievances?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (RAO INDERJIT SINGH): (a) and (b) No, Sir.

(c) to (e) The State Government has requested for continuance of Central Assistance for area specific development programmes like Special Plan for KBK, Backward Region Grant Fund (BRGF) and Integrated Action Plan (IAP). The Ministry of Finance has made an allocation of ₹ 132 crore against one time grant towards earlier sanctioned projects under KBK of Odisha under BRGF (State Component).

Special Category Status to Uttarakhand

878. SHRI C.M. RAMESH: Will the Minister of PLANNING be pleased to state:

- (a) whether it is a fact that special category status to Uttarakhand was granted and implemented after the creation of the State;
 - (b) if so, when such status was granted to the State;
 - (c) whether this status was extended for a further period; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (RAO INDERJIT SINGH): (a) to (d) Uttaranchal (now Uttarakhand) was formed on 9th November 2000 as per the Uttar Pradesh Reorganisation Act, 2000. Special Category Status for plan assistance was granted to Uttaranchal (now Uttarakhand) at the 49th National Development Council (NDC) meeting held on September 1, 2001. Special Category Status for plan assistance granted to various States is not for any fixed period.

Potential of Hydro Power Generation in Arunachal Pradesh

†879. SHRI MOTILAL VORA: Will the Minister of POWER be pleased to state:

(a) whether it is a fact that the Chief Minister of Arunachal Pradesh has requested the Central Government to take positive steps for early green clearance to power projects of the State;

[†]Original notice of the question was received in Hindi.